

आयकर अपीलीय अधिकरण, अहमदाबाद न्यायपीठ 'ए', अहमदाबाद ।
IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH, AHMEDABAD

BEFORE SHRI RAJPAL YADAV, JUDICIAL MEMBER And
SHRI AMARJIT SINGH, ACCOUNTANT MEMBER

आयकर अपील सं./I.T.A. No.515/Ahd/2018
(निर्धारण वर्ष / Assessment Year : -)

Shashvat Anand Aaradhana Trust 18/107, Vijaynagar Naranpura,Ahmedabad-13	बनाम/ Vs.	The Commissioner of Income Tax (Exemptions) Ahmedabad
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No. : AATTS 1382 A		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)

अपीलार्थी ओर से/ Appellant by :	Shri Chandresh Shah, AR
प्रत्यर्थी की ओर से/Respondent by :	Anshu Prakash, CIT-DR

सुनवाई की तारीख / Date of Hearing	04/06/2019
घोषणा की तारीख /Date of Pronouncement	06/06/2019

आदेश / O R D E R

PER SHRI RAJPAL YADAV, JUDICIAL MEMBER :

The Assessee is in appeal before the Tribunal against the order of Ld.Commissioner of Income Tax(Exemptions), Ahmedabad [‘Ld.CIT(E)’ in short] dated 29/12/2017 passed u/s.80G(5) of the Income Tax Act, 1961 (hereinafter referred to as ‘the Act’).

2. The assessee has filed an application in Form No.10G on 08/06/2017 for grant of registration u/s.80G(5) of the Act. Since it failed

- 2 -

to submit complete details, this application was rejected by the Ld.CIT(E) vide order dated 29/12/2017.

3. Dissatisfied with this rejection, assessee has come up by way of this appeal.

4. The ld.counsel for the assessee submitted that during the pendency of this appeal, assessee has filed a fresh application along with requisite documents and that application stands allowed. Assessee has been granted registration vide order 29/11/2018, copy of this order has been placed on the record.

5. In view of the subsequent development, assessee does not want to pursue the present appeal and prayed that same be dismissed as withdrawn. Since assessee has been withdrawing its appeal, therefore we do not have any objection on such request. The appeal is dismissed as withdrawn.

6. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Court on 6th June-2019 at Ahmedabad.

Sd/-
(AMARJIT SINGH)
ACCOUNTANT MEMBER
Ahmedabad; Dated 6/ 06 /2019
टी.सी.नायर, व.नि.स./T.C. NAIR, Sr. PS

Sd/-
(RAJPAL YADAV)
JUDICIAL MEMBER

- 3 -

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त(अपील) / The CIT(Exemptions), Ahmedabad
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Ahmedabad
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER.

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकर अपीलीय अधिकरण, अहमदाबाद / ITAT, Ahmedabad